

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

Subject:- Listing of Part Heard matters.

ORDER

No.: 786 of 2023/RG

Dated:-12.07.2023

In supersession of previous orders issued on the above captioned subject, it is hereby ordered that henceforth, the Registrar Judicial Jammu/Srinagar shall ensure that the Part Heard matters are strictly dealt with as per the mandate of Rule 23(2) of the Jammu & Kashmir High Court Rules, 1999, as amended from time to time.

By Order


(Shahzad Azeem)
Registrar General

Dated:12.07.2023

No: 32411-4371RG/GS

Copy of above forwarded to the:

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh.
2. Secretary to Hon'ble Mr./Mrs. Justice _____
.....for kind information of their Lordships.
3. Registrar Vigilance, High Court of J&K and Ladakh, Srinagar for information.
4. Registrar Judicial, High Court of J&K and Ladakh, Jammu/Srinagar for information and necessary action. *Encl: copy of Notification No 1247 of 2024/RG Dt: 15-11-21*
5. Registrar Rules, High Court of J&K and Ladakh, Srinagar.
6. Registrar (I.T), High Court of J&K and Ladakh, Srinagar.
7. Joint Registrar Judicial/Protocol, High Court of J&K and Ladakh, Jammu/Srinagar.
.....for information.
8. Incharge CPC, e-Courts, High Court of J&K and Ladakh, Jammu for uploading the same on the official website of the High Court.
9. Incharge Library, High Court Wing Jammu/Srinagar for information and keeping the record of the same.
10. Order file.


Registrar General